

MR. DEPUTY-SPEAKER: Mr. Balbir Singh, unless the Finance Minister yields, you cannot speak.

CHOWDHRY BALBIR SINGH: He is yielding.

एक केस है जिसमें सोडमी में सजा हुई, जब हमने एतराज किया तो उसने कहा कि मैंने उस वक्त भी गवर्नमेंट का कानून तोड़ा था। मेरा कहना यह है कि अगर इस की इन्क्वायरी करायें तो 75 परसेंट लोग इस तरह के निकेलेंगे जिनक. यह नाजायज यब मिली है।

SHRI H. M. PATEL: I think the Ministry of Home Affairs is currently reviewing the whole question of the scheme of pension.

Another point was raised by Shri Chandrappan about additional expenditure in Defence Services. There again the expenditure was largely due to the stores, consequential to the increased materialisation of supplies, escalation in prices of provisions and P.O.L. When the oil prices were going up. There was rise in expenditure in repairs overhauling.

Mr. Kamath raised two interesting points. He felt how is it that the pensions become charged expenditure. In satisfaction of a court decree, under the Constitution, it becomes charged expenditure.

Another item was about Rs. 220 crores debt. Perhaps, he does not know that it arises as a result of the system by which the treasury bills are paid up. The provision for discharge of treasury bills is made on a gross basis. For instance, banks can invest in treasury bills even for a short period and provision has to be made for their discharge. Suppose it is made at the

end of the period, it goes at the end of 91 days, when it is discharged. Then again it is re-invested and it is grossed. Many items of Rs. 220 crores arose from the manner in which treasury bills happened to be invested and discharged. It is purely a technical thing. That covers the main points which arose out of the Excess Demands proper. There were other issues raised which were not quite germane to this particular thing, but all the same, we shall take note of important points raised and draw the attention of the Ministries concerned with the same. Sir, I have done.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Excess Grants to the vote of the House. The question is:

“That the respective excess sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demands No. 1, 11, 13, 17, 18, 21, 31, 32, 34, 40, 41, 43, 50, 52, 53, 57, 60, 62, 65, 76, 80, 94, and 102.”

*The motion was adopted.*

15.17 hrs.

APPROPRIATION (NO. 3) BILL\*,  
1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bills to provide for the authorisation of appropriation of

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moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1975, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1975, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

SHRI H. M. PATEL: I introduce\* the Bill.

I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1975, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1975, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We shall take up the Clauses.

The question is:

"That Clauses 2, 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

15.19 hrs.

#### MOTOR VEHICLES (AMENDMENT) BILL

THE PRIME MINISTER (SHRI MORARJI DESAI): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Motor Vehicles Act, 1939, as passed by Rajya Sabha, be taken into consideration."

This is a Bill which has been brought in for three or four specific purposes. The chief one is to take some effective action to prevent accidents which are increasing particularly on account of the influence of liquor and intoxicating drugs. Many accidents are attributed to their effects. We are therefore tightening this provision so that anybody who is found on blood test to have consumed alcohol will be liable to prosecution and if he is convicted twice, his licence is permanently liable to be cancelled. It is necessary to have this kind of simple test because, otherwise, it is very difficult to bring home the guilt of the persons concerned and, therefore, this is one of the

†Introduced with the recommendation of the Vice-President acting as President.

†Moved with the recommendation of the Vice-President acting as President.